

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6130
ANSWERED ON:03.05.2010
WAR INJURY PENSION
Jeyadural Shri S. R.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the 6th Pay Commission has recommended that the War Injury element of the War Injury Pension be linked with reckonable emoluments;
- (b) if so, whether the Government has sanctioned 100 per cent of reckonable emoluments for 100 per cent disability but restricted this benefit to post-2006 war disabled ex-servicemen only while fixing the war injury pension marginally;
- (c) if so, the reasons therefor;
- (d) whether the matter has been taken up with the Ministry of Finance for clarification; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a): Yes, Madam.

(b): The War Injury Pension element on Invalidment for 100% disability is equal to the last reckonable emolument. The position is same for both pre & post 2006 War Veteran on Invalidment.

The War Injury Pension element for those who are retained in service and discharged on superannuation is computed at 60% of last reckonable emoluments for 100% disability. This has been restricted to post 2006 cases.

(c): The recommendations of 6th CPC are effective from 1st January 2006.

(d) & (e): Proposal to grant benefit of modified parity @ 30% / 60% of the minimum of the pay band plus grade pay plus military service pay for the disability / war injury pension to the pre 1.1.2006 has been referred to the Ministry of Finance.